

**NATIONAL COMPANY LAW TRIBUNAL**  
**MUMBAI BENCH, COURT-II**

**2. IA 512/2024 In C.P. (IB)/87(MB)2022**

**CORAM:**

**SHRI ANIL RAJ CHELLAN**  
**HON'BLE MEMBER (T)**

**SHRI KULDIP KUMAR KAREER**  
**HON'BLE MEMBER (J)**

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 13.02.2024**

**NAME OF THE PARTIES:**

**Manoj Kumar Jain**  
**IN THE MATTER OF**  
**Implenia Services and Solutions Pvt Ltd**  
**V/s**  
**Glance Investments (India) Private**  
**Limited**

**Section: 7 of Insolvency and Bankruptcy Code, 2016 &  
Rule 154(1) of NCLT, 2016**

---

**ORDER**

**IA No. 512/2024**:- Adv. Vineet Jain i/b Adv. Parth Shah appeared for the Applicant through VC. The present application has been filed for rectification of the liquidation order in IA No. 3983/2022 dated 08.01.2024. It has been pointed out that in the order inadvertently, the date of pronouncement has been mentioned as 08.01.2023 instead of 08.01.2024. Since the error is typographical in nature, it can be rectified. Accordingly, IA No. 512/2024 is allowed with an order that the date of pronouncement order shall be read and corrected as 08.01.2024 instead of 08.01.2023. With the aforesaid directions, **IA No. 512/2024** is **allowed and disposed of**.

**Sd/-**

**ANIL RAJ CHELLAN**  
**Member (Technical)**  
13.02.2024  
Sushil

**Sd/-**

**KULDIP KUMAR KAREER**  
**Member (Judicial)**